

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 13TH DAY OF SEPTEMBER, 2000

Original Application No.1019 of 1996

CORAM:

HON.MR.JUSTICE R.R.K.TRIKETI, V.C.

HON.MP.S.DAYAL, MEMBER(A)

Manoj Kumar Srivastava, a/a 30 years
Son of Sri Awadh behari Srivastava
R/o Post Office Jalaun,
District Jalaun

... Applicant

(By Adv: Shri K.K.Mishra)

Versus

1. The Union of India, through
the Director General,
Post Offices, new Delhi.
2. The Chief Post Master General
U.P.Circle,
Lucknow.
3. The Post Master General,
Agra.
4. The Senior Superintendent of
Post Offices, Thansi.
5. The Inspector of Post Offices
Jalaun

... Respondents

(By Adv: Km.Sadhna Srivastava)

O R D E R(Oral)

(By Hon.Mr.Justice R.R.K.Triki, V.C.)

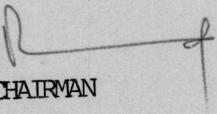
By this application u/s 19 of the A.T.Act, 1985 the applicant has prayed that he may be treated at par with Group 'D' employees after regularisation *dated 14.1.1993.*

From the facts stated, it appears that applicant was engaged as Contingency paid water man at post office Jalaun on 11.3.1992. In the counter affidavit it has been stated that the applicant worked for two hours daily only on purely temporary basis. After the order of regularisation dated 14.1.1993 the allowances were paid to him on monthly basis admissible to casual labour. Considering his work load the official

allowances for three and half hours were ordered to be fixed vide memo dated 6.1.1993 to be paid w.e.f. 1.7.1992. The engagement of the applicant continued to be paid from the Contingency. The applicant is at present getting Rs.2640/- per month as salary. In the circumstances and considering the nature of appointment in our opinion he is not entitled for the relief claimed. However, since engagement ^{is of a} ~~is~~ the applicant is continuing since 1992, in our opinion he may claim regularisation against a particular post of class Group 'D'.

The application is accordingly disposed of finally with the liberty to the applicant to make an application before the Senior Superintendent of Post Offices, Jhansi for regularisation of his services against a vacant post of class Group 'D'. The application if so, filed, may be considered ^{and decided} ~~in~~ in accordance with law, by a reasoned order within three months from the date a copy of this order is filed. No order as to costs.


MEMBER(A)


VICE CHAIRMAN

Dated: 13.9.2000

Uv/
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